

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

CP (IB) No. 59/Chd/Hry/2023

IN THE MATTER OF:

Bank of Maharashtra through Nitin Narang ... **Petitioner**

Versus

Veena Talwar ... **Respondent**

Under Section: 95, IBC 2016

Order delivered on 17.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. APS Madaan, proxy counsel

For the Respondent : Mr. Adarsh Tyagi, Advocate.

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

Affidavit of service has been filed vide diary No.03154/1 dated 04.04.2024. The same is taken on record. Learned counsel for the respondent-Personal Guarantor is directed to file objections, if any, within one week with a copy in advance to the counsel. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 21.05.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)